

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.103

New IA-3191/2023

In

IB-107(ND)/2022

IN THE MATTER OF:

M/s. Omkara Assets Reconstruction Pvt Ltd

.... **APPLICANT/PETITIONER**

Vs.

Unilec Engineer Ltd.

.... **RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 09.06.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/IRP : Mr. Mansumyer Singh, Advocate for IRP in IA-3191/2023, Mr. Kunal Godhwani, Advocate

For the Respondent :

ORDER

New IA-3191/2023:-

This application has been filed by the IRP seeking withdrawal of the CP (IB) No. 107(ND)/2022 in terms of Form-FA dated 06.06.2023 filed by the Financial Creditor.

It is submitted by Ld. Counsel appearing for the IRP that on 16.05.2023, the CIRP was initiated by this Tribunal in CP (IB) No. 107(ND)/2022 and the IRP was appointed.

However, it is pertinent to note that the CoC has not been constituted yet. It is submitted that the parties are exploring the possibility of settlement and therefore he seeks to withdraw the present application.



Having heard the submissions, we permit the Applicant to withdraw the CP (IB) No. 107(ND)/2022.

CP (IB) No. 107(ND)/2022 **dismissed as withdrawn.**

IA **disposed of.**

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**